233 Papers Laid

(b) A copy (in English and Hindi) of the Ministry of Food (Department of Food Procurement and Distribution], Notification No. E.P. 41-1/95, Food Corporation of India, dated the 7th December, 1995, publishing the'Food Corporation of India (Contributory Provident Fund) (2nd Amendment) Regulations, 1995, under sub section (5) of Section 45 of the Food Corporation Act, 1964.

[Placed in Library. See No. LT-9334/ 96]

(c) A copy (in English and Hindi) of the Ministry of Food, (Department of Food), Notification G.S.R. No. 731(E), dated the 8th November, 1995, publishing the Sugar (Price Determination for 1995-96 Production) Order, 1995, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT-9336/96]

- IV. A copy each (in English and Hindi) of the following papers, under subsection (11) of Section 31 of the Warehousing Corporation Act, 1962:—
  - Annual Report and Accounts of the Central Warehousing Corporation, New Delhi, for the year 1994-95, together with the Auditors' Report on the Accounts,
  - (ii) Review by Government on the working of the above Corporation.

[Placed in Library, See No. LT-9422/ 96]

V. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Food) and Central Warehousing Corporation for the year 1995-96.

Report of the Comptroller and Auditor General of India, relating to Hotel Corporation of India Limited.

Placed in Library, See No. LT-9423/96]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPTT. OF TOURISM) (SHRIMATI SUKHBANS KAUR): Madam, On behalf of

SHRI GHULAM NABI AZAD 1 lay on the Table, under clause 1 of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India—Union Government—[No. 18 (Commercial) of 1995], relating to Hotel Corporaiton of India Limited

- [Placed in Library, See No. LT-9285/96]I. Notification of the Ministry of Labour.
- II. Report and accounts of Employees State Insurance Corporation New Delhi, Employees Provident Fund Organisation, New Delhi and Central Board for Workers Education, Nagpur

THE MINISTER OF LABOUR AND THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : Madam, I lay on the Table—

I. (a) A copy (in English and Hindi) of the Ministry of Labour. Notification G.S.R. No. 806(E). dated the 26th December, 1995 publishing the Apprenticeship (Amendment) Rules, 1995, under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. LT-9102/96]

(b) A copy each (in English and Hindi) of the following Notifications of the Ministrv of